

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 594-595 of 2020

In the matter of:

G. Vinod

....Appellant

Vs.

Venkataraman Jayagopal & Anr.

....Respondents

Present

**For Appellant: Mr. Krishnandu Data, Sr. Advocate along with
Mr. Satish Pandey, Mr. Anand Amrit Raj.**

**For Respondents: Mr. Goutham Shivshankar, for R-1.
Mr. Murali Ananthasivan & Ms. Jyothi Anmolu,
Advocates.**

ORDER
(Virtual Mode)

09.03.2021: Heard Learned Counsel for the Appellant and Learned Counsel for the Respondent.

It is informed that this matter is pending before the Hon'ble Supreme Court. Learned Counsel for the Parties are directed to state the current status of the matter before the Hon'ble Tribunal so that we can proceed in the matter. Three-weeks' time is granted to the parties to inform the current status of the matter.

Interim Order to continue.

List this matter on **15th April, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

Sim/nn